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As part of this initiative, an institutional mechanism is being set up in each District in the form of District Export Promotion Committees (DEPCs) that may be headed by DM/Collector/ DC/District Development Officer of the District and cochaired by the designated Regional Authority of DGFT and various other stakeholders as its members. The primary function of the DEPC will be to prepare and act on District specific Export Action Plans in collaboration with all the relevant stakeholders from the Centre, State and the District level.

DGFT has also developed a portal that may be accessed on the DGFT website to enable the States to upload all information related to the products with export potential of every district. Portal has been developed and is currently being tested.

Products with export potential are being identified in different districts across the country, and accordingly State Export Strategies are being prepared.

## Atmanirbhar Bharat Abhiyan for promotion of local products

- 710. SHRI B. LINGAIAH YADAV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government implemented Atmanirbhar Bharat Abhiyan in a push to promote local products and made country of origin must on GeM platform; and
  - if so, the details and the implementation status thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and (b) Yes Sir. GeM in compliance with the Consumer Protection (e-Commerce) Rules 2020, issued by Ministry of Consumer Affairs vide notification dated 23rd July, 2020, has mandated the declaration of Country of Origin (CoO) on GeM portal by the sellers for enabling purchasers to take informed decisions. The declaration regarding CoO is mandatory for every product offered on GeM portal.

## **RCEP** agreement

- 711. SHRI M.V. SHREYAMS KUMAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- whether Government has refused to sign the Regional Comprehensive Economic Partnership (RCEP) agreement;
- (b) if so, the details of the various clauses of the RCEP that would have an adverse impact on various sectors of our economy;

- (c) whether Government has proposed certain conditions on the RCEP agreement so that India is not left out of such a big commercial association of countries in future; and
- (d) if so, the details of the conditions thereof and if not, the details of the alternative plan by Government?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (d) During the 3rd RCEP Leaders Summit which was held on 4 November, 2019 in Bangkok, India stated that the current structure of RCEP did not reflect the RCEP Guiding Principles or address the outstanding issues and concerns of India, in the light of which India did not join RCEP. While RCEP was intended to provide mutually beneficial outcomes for RCEP countries including India, the current structure did not adequately address ambition and concerns of India's stakeholders. However, bilateral engagement with RCEP members and review initiatives under provisions of existing FTAs with the Japan, Korea and ASEAN countries, would continue.

## Online system for land allotment to industries

## 712. SHRI M. SHANMUGAM: SHRI K.R. SURESH REDDY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is a proposal to develop online system for land allotment for all industrial and commercial purposes, as ease of doing business, to attract investments in sectors like defence, aerospace etc;
- (b) if so, the steps taken to fast track strategies for attracting foreign investments; and
- (c) whether some sectors have been selected as focus areas for promoting heavy engineering, solar equipment, food processing etc., if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) As a part of State Reform Action Plan, 2020 prepared by DPIIT and circulated to States/UTs for implementation, States/UTs have been recommended to define objective criteria, along with clear timeline, mandated through the Public Service Delivery Guarantee Act (or equivalent) legislation, for evaluating land allotment application within industrial estate of State Government. States/UTs may ensure provision of land/shed allotment